

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No: 482/TDL/2014**

Subject : Application for grant of Inter-State trading license to Nydel Resources Pvt. Limited.

Date of hearing : 16.4.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Nydel Resources Pvt. Ltd.

Parties present : Shri Yatin Bhagchandai, Nydel

**Record of Proceedings**

The representative of the petitioner submitted that the present application has been filed under Section 15 of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 for grant of Category `IV` licence for inter-State trading in electricity in whole of India. The representative of the petitioner further submitted that the applicant has complied with the provisions of the Trading Licence Regulations and requested to grant licence for inter-State trading in electricity.

2. After hearing the representative of the petitioner, the Commission directed the petitioner to explain on affidavit by 28.4.2015 the reasons for the reduction in Trade Receivable and Trade Payable as on 15.11.2014 (special balance sheet date) vis-a-vis the annual balance sheet as on 31.3.2014 and methodology adopted for calculation for share premiums reserve.

3. Subject to above, the Commission reserved order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**